325 Comm. on Abs. SRAVANA 12, 1904 (SAKA) E. Punjab URS Bill 326

شری جمهل الرحمن (کشن گلج): ادههکش مهردے - دو در سے پریس والے معاملے کو اپوزیشن اس سدن میں اتیا رہی ہے - میں آپ کے مادھیم سے ان کو یہ کہنا چاھتا ہکار

شری جمهل الرحدی : جو قانون پہلے قامل ناڈو سرکار نے پاس کہا ۔ اس کے بعد اریسہ سرکار نے پاس کہا . . .

SHRI KAMAL NATH JHA (Saharsa): Sir, I raise a point of order.

MR. SPEAKER: No point of order.

SHRI KAMAL NATH JHA : मेरा प्वाइन्ट ग्राफ ग्रार्डर है, इसे माप सुन लोजिए। I raise a genuine point of order.

MR. SPEAKER : Under what rule ? Which rule are you quoting ?

SHRI KAMAL NATH JHA: My point of order is whether the House is competent to discuss a Bill which is being discussed.

MR. SPEAKER: Where is it being discussed ? They are raising a point. That is why we have to see it. SHRI KAMAL NATH JHA: That is why I wanted to submit.

MR. SPEAKER: That is under consideration.

12-11 hrs.

EAST PUNJAB URBAN RENT RESTRICTION (CHANDIGARH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS AND DEPATMENI OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir, I beg to move for leave to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949 as in force in the Union Territory of Chandigarh.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949 as in force in the Union Territory of Chandigarh."

The motion was adopted.

SHRI P. VENKATASUBBAIAH: I introduce the Bill.

*Published in Gazette of India Extra ordinary, Part II, Section 2 dated 3-8-1982.